

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No. 61(ND)/ 2017**

**IN THE MATTER OF:**

**Rohit Relan & Ors.**

**.....Petitioner**

**v.**

**Sharda Motor Industries Ltd. & Ors**

**.....Respondent**

**SECTION : UNDER SECTION 241-242 of Companies Act**

**Order delivered on 11.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR  
Hon'ble President**


**Deepa Krishan  
Hon'ble Member (T)**

**For the Petitioner(s) : Shri Virendra Ganda, Senior Advocate  
Shri Kathpalia, Senior Advocate  
Shri Pawan Sharma, Advocate  
Shri Anuj Shah, Advocate  
Ms. Nripi Jolly, Advocate**

**For the Respondent(s) : Ms. Smarika Singh, Advocate  
Ms. Shreya Sircar, Advocate  
Shri SP Singh Chawla, Advocate  
Ms. Malini Sud, Advocate**

**ORDER**

**C.A. No. 193(PB)/2017**

 Notice to the application.

1  
contd.

A copy of the application has already been furnished to the learned counsel for the non applicant/respondent, who seeks time to file reply. Let the reply be filed before 24.07.2017 with a copy in advance to the learned counsel for the other side, when the main petition is posted for hearing.

In the meanwhile, status quo with regard to supply shall be maintained by the respondent/non applicant.

C.A. (PB)/2017 filed by Respondent No.1

Notice to the application.

A copy of the application has already been furnished to the learned counsel for the non applicant/petitioner. Reply, if any, be filed before the next date of hearing with a copy in advance to the learned counsel for the other side.

Sd/-

**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

Sd/-

**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

11.07.2017

Vineet